

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 76 of 2016 & IA No. 77 of 2016
in DFR No. 159 of 2016**

Dated: 10th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Mr. Rama Shanker Awasthi

....Appellant(s)

Versus

Lanco Anpara Power Ltd. &Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Shubham Arya
Mr. Bama Shanker Awasthi

Counsel for the Respondent(s): Ms. Puja Priyadarshini for R.1

Mr. Rajiv Srivastava for R.2

Mr. C.K. Rai

Mr. Paramhans for R.3

ORDER

IA No. 77 of 2016
(Appl. for condonation of delay)

There is 8 days delay in filing this appeal. In this application, the applicant/appellant has prayed that the delay be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, delay is condoned.

Application is disposed of.

IA No. 76 of 2016
(Appl. for waiver of court fee)

Learned counsel for Respondent No.1 seeks a week's time to file reply to this application. She may do so on or before 17.03.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 23.03.2016 after serving copy on the other side.

List the matter on **28.03.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson